

1. Enforcement of the Antiquities and Art Treasures Act, 1972, which *inter-alia* provides:

(i) Compulsory registration of certain categories of antiquities (sculptures in all media, paintings and illustrated and illuminated manuscripts);

(ii) Recording the movements of registered antiquities;

(iii) Dealing in antiquities to be restricted to licensed dealers; and

(iv) Restriction on export of antiquities.

2. Other measures include, (i) posting of Armed Guards in important centrally protected monuments/museums, (ii) maintenance of sculpture-sheds and Archaeological museums at important sites, (iii) tightening of watch and ward arrangements including appointment of Security Officers, (iv) posting of officers at important custom points to help the customs authorities and (v) setting up of Expert Advisory Committees for examination of art/craft objects to be exported.

3. After the ratification of the UNESCO Convention on the Means of Prohibiting Illicit Import, Export and Transfer of Cultural Properties in 1977, India is in a position to put claims for the return of stolen/lost antiquities and art treasures of Indian origin from the country where these are surfaced from the date of ratification.

4. An Antique Cell has been opened in the Central Bureau of Investigation for investigation into cases of thefts and loss of antiquities in 1974.

Utilisation of Power Plants

312. SHRI KRISHAN LAL SHARMA:
SRI PRAMOD MAHAJAN:

Will the Minister of ENERGY be pleased to state:

(a) the names of the power-plants in the country, their individual capacity and average percentage utilisation during each of the last 3 years and the current year in the following sectors:

(i) Hydro Generation

(ii) Thermal generation

(iii) Oil Generation

(iv) Wind Power generation; and

(v) Solar Power generation;

(b) what are the International Standard percentages of utilisation; and

(c) what steps are being taken to bring up the percentage to the standard levels?

THE MINISTER OF STATE FOR ENERGY (SHRI BABANRAO DHAKNE): (a) to (c) The information is being collected and will be laid on the Table of the House.

Total loss due to grounding of A-320

313. SHRI ATAL BIHARI VAJPA-
YEE:

SHRI ASHWANI KUMAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) how many A-320 Airbuses remained off-flight and for how long in each case and how many flights could not be operated as a result thereof; and

(b) the estimated overall total loss so incurred, including depreciation of insurance, interest on overall investment, on pay of the staff and making the aircrafts serviceable again?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Fourteen Airbus A-320 aircraft have remained on ground from 19-2-90 onwards. Four Airbus A-320 aircraft which were received during October 1990, have remained so from the date of their arrival.